

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 110**  
**(IB)-190(PB)/2017**

**IN THE MATTER OF:**

Union Bank of India ..... Applicant/petitioner  
Vs.

Era Infra Engineering Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 20.10.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant

Mr. Abhirup Dasgupta, Mr. Ishaan Duggal,  
Advs. for CoC  
Mr. Abhishek Anand, Mr. Pathik Choudhary,  
Advs. for ICICI Bank  
Mr. Aditya Narayan Mahajan, Ms. Aditi  
Mittal, Advs. for Axis Bank  
Mr. R.P Vats, Mr. Apoorv Agarwal, Advs. for  
P.N.B  
Mr. Hitesh Sachar, Mr. Mahesh Taneja, Ms.  
Srishti, Advs.

For the Respondent

Mr. Manmeet Singh, Mr. Anugrah Robin  
Frey, Ms. Abhilasha Khanna, Advs. for RP  
Mr. Apoorv Agarwal, Adv. for suspended  
director  
Mr. Rajat Malhotra, Adv. for Independent  
Director  
Mr. Zoheb Hossain, Ms. Agni Sen, Advs. for  
ED  
Mr. Mohit Kishore, Ms. Wamika Trehan,  
Advs.  
Mr. Anshuman Mohit Chaturvedi, Advs. for  
R-15

**ORDER**

List the matter on **25.11.2020**.

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**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

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**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**